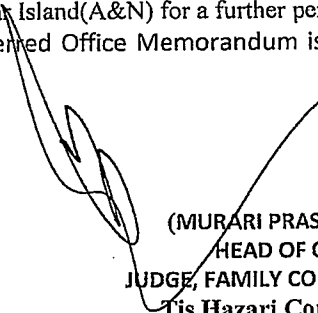


OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

CIRCULAR

Subject :- Central Civil Services(Leave Travel Concession) Rules, 1988 – Relaxation to travel by air to visit North East Region, Jammu & Kashmir, Ladakh and Andaman & Nicobar- extension beyond 25.09.2022-reg.

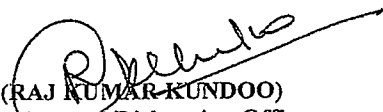
All the Judicial Officers and officials of this establishment are hereby requested to comply with the directions as contained in Office Memorandum no.31011/15/2022-Estt.A-IV dated 11.10.2022 issued by the Government of India, Ministry of Personnel, Public Grievances & Pensions, Department of Personnel & Training, Establishment A-IV, New Delhi, regarding extension of "Relaxation to travel by air to visit North East Region, Jammu & Kashmir, Ladakh and Andaman & Nicobar Island(A&N) for a further period of two years i.e. w.e.f. 26th September, 2022 to 25th September, 2024". The above referred Office Memorandum is also uploaded/available on the official website of this office as well as on LAYERS.


(MURARI PRASAD SINGH)
HEAD OF OFFICE
JUDGE, FAMILY COURT (CENTRAL)
Tis Hazari Courts, Delhi

Dated, Delhi the 19 OCT 2022

No. Accts./HQs/LTC/Circular/2022/ 39208 - 388
Copy forwarded to:-

1. The Registrar General, High Court of Delhi, New Delhi with the request to circulate the directions to the officials of this establishment working under their control in diverted capacity.
2. The Principal District & Sessions Judge-cum-Special Judge(PC Act)(CBI), Rouse Avenue District Courts, New Delhi, with the request to circulate the directions to the officials of this establishment working under their control.
3. The Principal Judge, Family Courts, Dwarka (HQs), New Delhi with the request to circulate the directions to the officials of this establishment working under their control in diverted capacity.
4. O/o The President, State Consumer Disputes Redressal Commission, Vikas Bhawan, ITO, New Delhi, with the request to bring the same into the notice of staff working under their kind control in deputation/diverted capacity.
5. O/o The OSD, Hon'ble Lokayukta, Govt. of NCT of Delhi, Vikas Bhawan, ITO, New Delhi.
6. The Registrar, National Green Tribunal, Faridkot House, New Delhi with the request to circulate the directions to the officials of this establishment working under their control in diverted capacity.
7. The Personal Office of the Principal District & Sessions Judge (HQs), Delhi.
8. O/o The Principal Secretary(Law, Justice & L.A.), Government of NCT, Delhi Secretariat, New Delhi, with the request to bring the same into the notice of staff working under his/her kind control on deputation/diverted capacity.
9. The DLSA, Member Secretary, PHC, New Delhi to circulate the directions to the officials of this establishment working under their control in diverted capacity.
10. The Delhi Judicial Academy, Dwarka to circulate the directions to the officials of this establishment working under their control in diverted capacity.
11. All the Judicial Officers of Central District, Tis Hazari Courts, Delhi with the request to circulate the directions to the officials posted under their control.
12. All the Sr.A.O. (Judicial)/A.O. (Judicial), Branch In-Charge, Central District, Tis Hazari Courts, Delhi to circulate the directions to the officials posted under their control.
13. The Chairman/Nodal Officer, Web Site Committee, THC with the direction to upload the circular on official website.
14. The R&I Branch (Central) for uploading on Layers.


(RAJ KUMAR KUNDOO)
Drawing and Disbursing Officer
Accounts Branch(Central)
Tis Hazari Courts, Delhi

Prepared by MAMMOON BO, DA.

F.No. 31011/15/2022-Estt-A-IV
Government of India
Ministry of Personnel, Public Grievances & Pensions
Department of Personnel & Training
(Establishment A-IV)

North Block, New Delhi
Dated 11th October, 2022

OFFICE MEMORANDUM

**Subject :Central Civil Services (Leave Travel Concession) Rules, 1988
— Relaxation to travel by air to visit North East Region,
Jammu & Kashmir, Ladakh and Andaman & Nicobar —
extension beyond 25.09.2022 – reg.**

The undersigned is directed to refer to this Department's OM No.31011/3/2018-Estt.A-IV dated 08.10.2020 regarding relaxation to travel by air to visit North East Region, Jammu & Kashmir, and Andaman & Nicobar, and to say that in relaxation to CCS (LTC) Rules, 1988, the scheme allowing Government servants to travel by air to North East Region (NER), Union Territory of Jammu and Kashmir (J&K), Union Territory of Ladakh and Union Territory of Andaman & Nicobar Islands (A&N) is extended for a further period of two years, w.e.f. 26th September, 2022 till 25th September, 2024.

2. The above Special Dispensation Concession is subject to the following terms & conditions:

- (i) All eligible Government servants may avail LTC to visit any place in NER/A&N/J&K/Ladakh against the conversion of their one Home Town LTC in a four years' block period.
- (ii) Government servants, whose Home Town and Headquarters/ place of posting are same, they are not allowed the conversion of any Home Town LTC as they are not eligible for the Home Town LTC facility.
- (iii) The Government servant whose Home Town is situated in NER/A&N/J&K/Ladakh will also be allowed conversion of Home Town LTC for availing this Scheme to visit any place in any one of the three regions out of the above mentioned four regions except the region wherein his/her Hometown is situated.

Contd.....

(iv) Fresh Recruits are also allowed conversion of one of the three Home Town LTCs in a block of four years, applicable to them to visit NER/A&N/ J&K/Ladakh. In addition, they are allowed one additional conversion of Home Town LTC to visit UT of J&K/ UT of Ladakh in a block of four years.

(v) Government servants entitled to travel by air may avail this concession from their Headquarters in their entitled class of air by any airlines subject to the terms and conditions as enumerated in DoPT's OM. No. 31011/12/2022-Estt.A-IV dated 29.08.2022 (copy enclosed).

(vi) Government servants not entitled to travel by air are allowed to travel by air in Economy class by any airlines subject to the terms and conditions as enumerated in DoPT's OM dated 29.08.2022 in the following sectors:-

- (a) Between Kolkata/Guwahati and any place in NER.
- (b) Between Kolkata/Chennai/Visakhapatnam and Port Blair.
- (c) Between Delhi/Amritsar and any place in J&K/Ladakh.

Journey for these non-entitled employees from their Headquarters upto Kolkata/ Guwahati/Chennai /Visakhapatnam/Delhi/ Amritsar shall be undertaken as per their entitlement.

(vii) Air travel by Government employees to NER, J&K, Ladakh and A&N as mentioned in para (v) and (vi) above is allowed whether they avail the concession against Anywhere in India LTC or in lieu of the Home Town LTC, as permitted.

(viii) Government servants not entitled to travel by air are also allowed to travel by air in Economy class by any airlines to any place in NER/A&N/J&K/Ladakh from their Headquarters directly, however, the reimbursement will be subject to the conditions as enumerated in DoPT's OM No. 31011/12/2022-Estt.A-IV dated 29.08.2022.

(ix) The instructions regarding booking of air tickets through authorized travel agents, best available fares, slots, booking time, advances, reimbursement, etc., as mentioned in DoPT's OM No. 31011/12/2022-Estt.A-IV dated 29.08.2022 will also be applicable for this Special Dispensation Scheme.

Contd.....

3. All the Ministries/Departments are advised to bring it to the notice of all their employees that any misuse of LTC will be viewed seriously and the employees will be liable for appropriate action under the rules. In order to keep a check on any kind of misuse of LTC, Ministries/Departments are advised to randomly get some of the air tickets submitted by the officials verified from the airlines concerned with regard to the actual cost of air travel vis-a-vis the cost indicated on the air tickets submitted by the officials.

4. In so far as applicability of this extended scheme to the persons belonging to Indian Audit and Accounts Department is concerned, a separate communication will be issued after the comments/concurrence from the O/o C&AG is received as mandated under Article 148(5) of the Constitution of India.


11/10/22
(Satish Kumar)
Under Secretary to the Government of India
Tel 23040341

To

The Secretaries
All Ministries/Departments of the Government of India
(As per the standard list)

Copy to:

1. Comptroller & Auditor General of India, New Delhi.
2. Union Public Service Commission, New Delhi.
3. Central Vigilance Commission, New Delhi.
4. Central Bureau of Investigation, New Delhi.
5. Parliament Library, New Delhi.
6. All Union Territory Administrations.
7. Lok Sabha/ Rajya Sabha Secretariat.
8. All Attached and Subordinate Offices of Ministry of Personnel, P.G. & Pensions.
9. Hindi Section for Hindi version.
